

S.No.

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP (IB) No. 99/7/HDB/2022

AND

IA (IBC) 775/2024 in CP (IB) No. 99/7/HDB/2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

M/s. RK Distilleries (P) Ltd.

...Financial Creditor

AND

M/s. Nadhi Bio Products Pvt Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 775/2024

Taken upon being mentioned by the learned counsel for the resolution professional.

Learned counsel for the resolution professional this Tribunal on 01.05.2024 while posting IA No 775/2024 for orders on 07.05.2024 directed that voting lines be kept open till the pronouncement of orders. However, on 07.05.2024 matter has been adjourned to 04.06.2024 for passing of orders.

It is further stated that the CIRP period be over by 28.05.2024 and the e-voting lines which was opened on 23.04.2024 will be deleted if IA No 775/2024 is not disposed of before 28.05.2024.

Learned Resolution Professional also filed a memo to that effect.

In the light of the submission, the IA No 775/2024 is advanced from 04.06.2024 to 09.05.2024 and reposted to 10.05.2024.

The registry shall inform the parties about advancing the matter from 04.06.2024 to 10.05.2024.

For orders on 10.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)